

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB)-619(ND)/2017

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.02.2018**

**NAME OF THE COMPANY: Shri Chandra Shekhar Vs. Cosmic Structures
Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

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| | For the Petitioner: | Mr. M.P. Sahay, Advocate | | |
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|--|----------------------------|------|--|--|
| | For the Respondent: | None | | |
|--|----------------------------|------|--|--|


ORDER

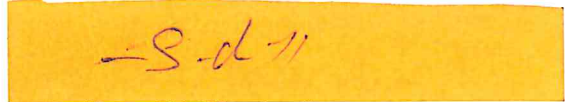
Ld. Counsel for the Petitioner submits that steps vide all modes have been taken to serve the respondent in this case. Notice sent by the Registered Post has been received back with the report that the said "premises is locked". The service vide Email at their Corporate ID has also bounced back.

Steps be taken to serve the Respondent through the Bench.

Ld. Counsel submits that he has learnt of other Email IDs of the Corporate Debtor and he prays for permission to serve them at those addresses. Let steps be taken to serve the Corporate Debtor at the fresh Email ID available as well as through its Directors and through the process of the Bench.

To come up on 13th February, 2018.


**(Deepa Krishan)
Member (T)**


**(Ina Malhotra)
Member (J)**